

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.215 – IA 732 of 2020  
ITEM No.216 – IA/293(AHM)2022  
ITEM No.217 – IA/769(AHM)2022  
ITEM No.218 – IA/479(AHM)2023  
in  
**CP(IB) 418 of 2018**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

IDBI

.....Applicant

V/s

Reliance Naval and Engineering Ltd

.....Respondent

**Order delivered on: 17/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Monitoring : Mr. Navin Pahwa, Sr. Adv. a/w Adv. Dhruvad Vaghani,  
Adv. Ms. Nandita Bajpai, Adv. Ajiz M K, Adv. Rishabh  
Sethi, Adv. Rahat  
Kalpatri, Adv. Paranay Bhattacharya, Adv.  
For the Respondent : Mr. A.V. Nair Adv. for R-1 in IA 769 of 2022  
Mr. Maulik Nanavati, Adv.  
For the Applicant : Ms. Hemakshi Raghvan, Adv. for Mr. Akshat Khare. in  
IA 479 of 2023  
For the Applicant/SRA : Mr. Amir Arsiwala, Adv.

**ORDER**

**IA 732 of 2020, IA/293(AHM)2022**

Ld. Counsel for the SRA is directed to file substitution application and serve amended copy of the application upon respondents.

List for further consideration on 12.06.2024.

**IA/769(AHM)2022**

Ld. Counsel for the respondent submitted that prayers are complied with, hence, IA becomes infructuous. SRA is directed to examine the matter and file appropriate application.

List for further consideration on 12.06.2024.

**IA/479(AHM)2023**

None present for the applicant. List for further consideration on 12.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**